

October 02, 1972

**AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF
THE UNION OF SOVIET SOCIALIST REPUBLICS ON COOPERATION IN THE FIELD OF APPLIED SCIENCE
AND TECHNOLOGY**

Moscow

The Government of the Republic of INDIA and The Government of the Union of SOVIET SOCIALIST REPUBLICS,

ACTING in accordance with the principles of the Treaty on Peace, Friendship and cooperation between the Republic of India and the Union of Soviet Socialist Republics of August 9, 1971,

REALIZING the mutual advantage of development of scientific and technical relations for both countries,

EXPRESSING a desire to strengthen cooperation between the two countries, in particular, in the fields of applied science and technology,

TAKING into consideration that such cooperation will promote the development of friendly relations which have been established between the Republic of India and the Soviet Union,

BEARING in mind the Agreement on Cultural Scientific and Technological Cooperation between the Republic of India and the Union of Soviet Socialist Republics of February 12, 1960 and without prejudice to exchange under the said Agreement,

HAVE agreed as follows :

Article I

The Contracting Parties hereby agree to promote development of cooperation in the fields of applied science and technology between the two countries and, by mutual consent, define various fields in which this cooperation is desirable, taking into account the experience which scientists and specialists have gained, and possibilities available.

Article II

Cooperation between the Contracting Parties which constitutes the main aim of this Agreement may be effected, in particular in the following way :

1. exchange of scientific and technical delegation, exchange of scientists, research-workers; specialists, probationers, lecturers, exchange of technical documentation and information;
2. arrangement of bilateral scientific and technical seminars on problems of interest for the two sides;
3. joint elaboration of scientific and technical problems, examination and approval of research programmes with the possible successive introduction of the results of these works in the industrial and agricultural production;
4. joint elaboration of various technological processes in industry, agriculture and other fields.

Article III

The Contracting Parties shall promote cooperation between organisation and enterprises concerned with applied science and technology in both countries with a view to conclude appropriate agreements or contracts.

Article IV

Agreements or contracts, which shall be the basis of developing cooperation between organisations and enterprises of both countries shall be signed in accordance with the "Laws and Regulations in force" in the countries. These agreements or contracts shall provide for, in case of necessity:

1. Recompense for licensing know-how or utilisation of patents;
2. Exchange of patents, joint application for patents based on joint projects of research and development and conditions for their commercialisation by either party or jointly by them in a third country; and
3. Conditions of introduction into production and realisation of output will be mutually agreed upon between the Contracting Parties in each specific collaboration.

Article V

Both Parties agree that the delivery of the equipment required for joint research and for pilot plant studies instituted in furtherance of this present Agreement will be effected in the manner discussed and agreed upon by both Parties in each individual case.

Article VI

Both Parties shall take steps to promote cooperation among scientific libraries, centres of scientific and technical information, scientific institutions for exchange of books, periodicals and bibliographies.

Article VII

Both Parties agree that deliveries of equipment and apparatus from one country to another produced in the course of implementation of the present Agreement shall be effected in accordance with the terms of the existing Trade Agreement between the Government of India and Government of USSR, if both Parties do not agree on another way of making these deliveries.

Article VIII

Return travelling expenses of the scientists and specialists shall be borne by the sending country while the expenses for accommodation and other expenses such as pocket-money, domestic travelling, medical facilities, etc, shall be borne by the host country, according to the terms mutually agreed upon.

Article IX

Both Parties shall hold periodic meetings of their representatives to draw up programme of cooperation and see to their implementation, set up working groups, consider other questions of principle arising in the course of implementation of the Agreement.

Article X

The present Agreement shall be implemented by the State Committee of the USSR Council of Ministers for Science and Technology from the Soviet Side and by the Department of Science and Technology from the Indian side. All questions pertaining to the implementation of the Agreement will be considered, as they arise, jointly by these organisations.

Article XI

The Contracting Parties shall not divulge information obtained by them or their personnel under the present Agreement to any third party without the specific consent of the Party to which the information relates.

Article XII

The Agreement shall come into force on the date of signature and shall remain in force for the period of five years. If none of the Parties shall give a notice of its intention to terminate the Agreement twelve months before the expiry of the said period, the Agreement shall be automatically extended for

the next period of five years every time until one of the Contracting Parties notifies the other Party of its intention to terminate the Agreement one year before its expiration.

IN WITNESS WHEREOF the respective Representatives of the two Governments have signed this Agreement.

DONE in duplicate in Moscow on 2 October 1972 in the Russian, Hindi and English languages, all texts being equally authentic.

Sd/-
On behalf of the Government of the Republic
of India

Sd/-
On behalf of the Government of the Union of
Soviet Socialist Republics